

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'B': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.3993/Del/2018
Assessment Year : 2013-14**

**M/s Escom Consultants Pvt.
Ltd.
Sector-3, Noida,
Uttar Pradesh-201301**

**Vs. Income Tax Officer,
Ward-8(3),
New Delhi**

(Appellant)

(Respondent)

Appellant by : Sh. Pradeep Kumar Jha, CA
Respondent by : Ms. Nidhi Srivastava, CIT-DR

Date of hearing : 25.03.2021
Date of pronouncement : 25.03.2021

ORDER

PER R.K. PANDA, AM :

This appeal filed by the assessee is directed against the order dated 27.03.2018 of the learned CIT(A)-34, New Delhi, relating to Assessment Year 2013-14

2. The learned counsel for the assessee, vide its letter, received through email, dated 24.03.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 (in short 'the Act') and requested for withdrawal of the said appeal.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was pronounced in the open court in presence of both the sides on conclusion of Virtual Hearing on 25th March, 2021.

Sd/-

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

(R.K. PANDA)
ACCOUNTANT MEMBER

Delhi/Dated- 25.03.2021

Shekhar

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi